

भौतिक प्रयोग-भारत रिपोर्ट। इसलिए आप हमें इसको उठाने दीजिये। बाद में आप जो निर्णय करना चाहेंगे उसको हम मानेंगे।

Mr. Speaker: I have allowed a discussion on this under rule 193. Therefore, it can be taken up some time later. I shall fix some time for it.

श्री मधु सिन्हा: 193 में कोई सबस्टे-टिव मोशन नहीं आता है। 184 में कीजिये। हम इसके लिये तैयार हैं।

Mr. Speaker: I have allowed it under rule 193.

श्री जार्ज फर्नेंडेस (बम्बई दक्षिण): इसी मसले पर मेरा एक व्यवस्था का प्रश्न है। आपने अभी ऐसी बात कही है कि अगर विशेषाधिकार का कोई भी मसला पेश किया जाता है और उम्र पर आप अपनी मजूरी नहीं देते हैं तो उसके बारे में आपके कक्ष में आकर विचार विनिमय किया जाना चाहिये। अध्यक्ष महोदय, मैंने तो आपके सामने

Some hon. Members rose—

Mr. Speaker: Order, order. I would request all hon. Members to resume their seats. Now, Papers to be Laid on the Table.

12.28 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION OF THE MINES AND MINERALS (REGULATION) AND DEVELOPMENT, ACT, ETC.

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): I beg to lay on the Table:—

- (1) A copy of Notification No. G.S.R. 124 published in Gazette of India dated the 28th January, 1967, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957, declaring salt petre to be a minor mineral.

[Placed in the Library. See No. LT-118/67].

- (2) (i) A copy of the Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in the Library See No LT-119/67]

- (ii) Review by the Government on the working of the above Company. [Placed in the Library. See No LT-119/67.]

- (3) (i) A copy of the Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation. [Placed in the Library See No LT-120/67.]

ANNUAL REPORT OF UNIVERSITY GRANTS COMMISSION, 1965-66.

The Minister of Education (Dr. Triguna Sen): I beg to lay on the Table a copy of the Annual Report of the University Grants Commission for the year 1965-66, under section 18 of the University Grants Commission Act, 1956. [Placed in the Library. See No. LT-121/67]

INDIAN TELEGRAPH (THIRD AMENDMENT) RULES

The Minister of Parliamentary Affairs and Communications (Dr. Ram Saha Singh): I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules,